

I/282744/2023

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 27th of September, 2023

S.O 503 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officer(s) to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdictions of Municipal Committees of District Baramulla.

S.No.	Name of the Executive Officer	Area of Jurisdiction
1.	Miss. Oruja Mohi ud din,	Municipal Council Baramulla/Pattan
2.	Mr. Mir Tafveez	Municipal Committee Tangmarg/ Kunzer
3.	Miss Farhana	Municipal Committee Watergam

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Power/19/2021-10

Dated: - 27-09-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Baramulla. This is with reference to letter No. DMB /ARA/619-Bla/1313-18 Dated: - 26-09-2023.
- 5) Concerned Officers.
- 6) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A